

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

Item No. 425

IA/6376/ND/2023, IA/6371/ND/2023,  
IA/6352/ND/2023, IA/6345/ND/2023,  
IA/6404/ND/2023, IA/6402/ND/2023,  
IA/4542/ND/2023, IA/1808/ND/2023,  
IA/2005/ND/2023, IA/3851/ND/2023, IA  
/2896/ND/2023, IA/3572/ND/2023,  
IA/6415/ND/2023, IA/6517/ND/2023,  
IA/6496/ND/2023 IN IB/223/ND/2022

**IN THE MATTER OF:**

Kaushal Deshmukh & Others	...	Applicant
Versus		
Grand Reality Private Limited	...	Respondent

**Under Section 7 of IBC, 2016.**

**Order delivered on 19.04.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant	: Adv. Dr. Swaroop George, Adv. Iram Peerzada, Adv. Roshan Kumar (Lexacuity Legal)
For the Respondent	: Adv. Piyush Singh, Adv. Vivek Kumar for R-1
For the RP	: Adv. Gautam Singhal, Adv. Rajat Chaduhary, Adv. Aastha Vishnoi in IA No. 2896/2023 & 1808/2023

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Due to multiple Benches, there is paucity of time, the matter is adjourned to **15.05.2024**.

**Sd/-**  
**(Court Officer)**